

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

FOURTEENTH REPORT

(Presented on 19.4.2001)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

2. The Committee met on 17 April, 2001 for –

- I. Examination of one Constitution (Amendment) Bill under Rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 20 April, 2001.

Examination of Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2001 (Amendment of articles 115 and 205) by Shri Ramesh Chennithala, M.P.

The Bill seeks to amend the Constitution with a view to providing that the demand for excess amount shall be presented to the House of the People or Legislative Assembly of the State within a reasonable period of time after the money is spent.

Allocation of time to resolutions

4. The Committee recommend allocation of time to resolutions as follows :-

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| (i) | Resolution by Shrimati Renuka Chowdhury regarding plan of action to control population. | 2 hours |
| (ii) | Resolution by Dr.Ramesh Chand Tomar regarding formulation of family welfare schemes. | 2 hours |

Recommendations

- (i) The Committee recommend that Shri Ramesh Chennithala be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) The Committee recommend that allocation of time to resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
17 April 2001
27 Chaitra 1923 (Saka)
Resolutions.

P.M. SAYEED,
Chairman,
Committee on Private Members' Bills and

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